COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 131 of 2015 & IA Nos. 311 of 2017, 209 of 2015 & 335 of 2016

AND

Appeal No. 114 of 2015 & IA No. 190 of 2015

Dated: 10th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

Appeal No. 131 of 2015 & IA Nos. 311 of 2017, 209 of 2015 & 335 of 2016

In the matter of:

Texus Infrastructure & Power Projects Pvt. Ltd. Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Dinesh Sharma

Counsel for the Respondent(s) : Ms. Sanjna Dua for R-1

Mr. M. G. Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya Ms. Swapna Seshadri Ms. Neha Garg for R-3

Appeal No. 114 of 2015 & IA No. 190 of 2015

In the matter of:

Gujarat Urja Vikas Nigam Ltd. Appellant(s)

Vs.

Texus Infrastructure & Power Projects Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Swapna Seshadri

Ms. Neha Garg Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Sanjna Dua for R-6

ORDER

IA No. 209 of 2015 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for further hearing on <u>11.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd